

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Company Appeal (AT) (Insolvency) No. 131 of 2023

IN THE MATTER OF:

Reliance Infrastructure Ltd.

...Appellant

Versus

**Sudip Bhattacharya Resolution Professional of ...Respondents
Reliance Naval Engineering Ltd. & Ors.**

Present:

For Appellant: Mr. Suhael Buttan, Mr. Vineet Kumar, Advocates

For Respondent: Mr. Navin Pahwa, Sr. Advocate, Ms. Nandita Bajpai,
Mr. Dhruvad Vaghani, Advocates
Mr. Abhijeet Sinha, Mr. Akash Chatterjee, Mr.
Dhaval Deshpande, Amir, Arsiwals, Advocates for R-
2 and 3

ORDER

14.07.2023: This Appeal was taken on 25th May, 2023 on which date following order was passed:

“25.05.2023: Learned counsel for the Appellant prays for adjournment, which is opposed by learned counsel for the Respondent. As last opportunity, the Appeal is adjourned to 14.07.2023.”

2. When the case was called today Learned Counsel for the Appellant appeared however did not commence his argument. Learned Counsel for the Appellant submitted that he may be permitted to withdraw this Appeal.

3. We accept the prayer of the Appellant and dismiss the Appeal as withdrawn.

**[Justice Ashok Bhushan]
Chairperson**

**[Mr. Barun Mitra]
Member (Technical)**